

CIRCULAR No. 14/2020

SUB: Directions to the District Judiciary as per the Judgment passed by the Hon'ble Apex Court in CrI.A.742/2020 (Arising out of SLP (CrI.) No.5598/2020) dated 27.11.2020 - reg.

It is noticed that, disposal of bail petitions are prolonging for number of days and it is causing lot of inconvenience in delivering Criminal Justice.

The Hon'ble Supreme Court Judgment dated 27.11.2020 passed in CrI.A. No.742/2020 (arising out of SLP (CrI.) No.5598/2020, has directed to *dispose off the bail applications expeditiously.*

Further, as per the directions of Hon'ble Supreme Court in Criminal Appeal No.509/2017 arising out of Special Leave Petition (CrI.) No.4437/2016 with CrI.A No.511/2017, a **General Circular No.4/2017** has already been issued by the Hon'ble High Court of Karnataka, to comply the directions issued in the said Judgment with regard to disposing of Bail applications pending before them within a week. But, the above directions has not been followed in letter and spirit.

Hence, all the Judicial Officers in the State are hereby directed to *dispose off all pending bail petitions under Sections 438 & 439 filed upto 01.11.2020 before 19th December 2020 and further direction to dispose off all bail applications within 7 days of its filing as far as possible as per Circular referred above. Any lapse in this regard will be viewed seriously.*

BY ORDER OF THE HON'BLE CHIEF JUSTICE,

Sd/-

(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL

Copy for information and necessary action to:-

1. The P.S. to Hon'ble Chief Justice.
2. All Private Secretaries to Hon'ble Judges.
3. The Registrar General, Registrar (Vigilance), Registrar (Recruitment), Registrar (Judicial), Registrar (Infrastructure & Maintenance), Registrar (Administration), Registrar (Computers), Registrar (Review & Statistics), Bengaluru.
4. The Addl. Registrar General Dharwad Bench.
5. The Addl. Registrar General Kalaburagi Bench.
6. The Central Project Co-ordinator, with a request to web-host the circular in the High Court Website.
7. The Prl. City Civil & Sessions Judge, Bengaluru City,
8. All the Prl. Dist. & Sessions Judges in the State.
9. The Chief Judge, Court of Small Causes, Bengaluru.
10. All the Prl. Judges, Family Courts in the State.
11. All the Presiding Officers, Industrial Tribunals, Labour Courts in the State. in the State.
12. The Member Secretary, KSLSA, Benglauru.
13. The Director, Karnataka Judicial Academy, Bengaluru.
14. The Director, Mediation Center, Bengaluru.
15. The Director, Arbitration Center, Bengaluru.
16. Circular Copy.
17. Office Copy.

With a request to circulate the copy of the Circular amongst all the Judicial Officers working in your unit.